



2026:AHC:178899

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8740 of 2026**

Rizwan @ Rizwan Ahmad

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Prem Chandra Patel, Rohit Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant and Learned A.G.A. for the State as well as perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.04 of 2020, under Section 409,467,468,471,477A, 120B, 34 I.P.C., Police Station Varanasi Sector (E.O.W), District Varanasi., with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the abovementioned case.
3. Learned counsel for the applicant contends that the applicant has been falsely implicated in the present case. The applicant is a fair price shop agent. The incident in question relates to the financial year 2004-2005. The complaint was with respect to misappropriation of Government funds and food grains under the Sampoorana Gramin Rozgar Yojana. Learned counsel has further contended that co-accused Ashok Rai @ Ashok Kumar Rai has been granted anticipatory bail by this Court in NABAIL No.6907 of 2026. Co-accused Prabhavati Pal, who was the Zila Panchayat Adhyaksh, has been granted interim anticipatory bail in NABAIL No.6512 of 2026. The applicant has no criminal history.
4. Learned AGA has opposed the prayer for bail, however could not dispute the fact that the case of the applicant stands on a similar footing to that of the co-accused Ashok Rai @ Ashok Kumar Rai.

5. I have considered the submissions made by the Learned counsels for the parties.

6. The FIR has been lodged in the year 2020 regarding an offence said to have been committed during the financial year 2004-05. Co-accused Ashok Rai @ Ashok Kumar Rai has been granted anticipatory bail by this Court. The applicant has no other criminal antecedents. The investigation in the said case is still pending.

7. Taking into account the facts and circumstances of the case, I deem it appropriate to enlarge applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is ***allowed***.

9. In the event of the arrest of the applicant-**Rizwan @ Rizwan Ahmad**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicant shall make himself available for interrogation by a police officer as and when required;

ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively

for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 24, 2026
A. Pandey